



NOTIFICATION No. 101 / 2018

The Government in G.O.(Ms).No.642, Home (Courts-II) Department, dated 18.08.2017, have issued orders for the constitution of four Family Courts one each at Krishnagiri, Nagapattinam, Namakkal and Thanjavur:

Thiru.P.Balasubramaniam, District Judge, functioning as Chairman, Permanent Lok Adalat, Namakkal, who has been appointed on transfer as Judge, Family Court, Namakkal, in the newly sanctioned Court vide G.O.(Rt.). No.391, Home (Courts.II) Department, dated 29.05.2018, is transferred and posted as Judge, Family Court, Namakkal, in the newly sanctioned Court.

**HIGH COURT, MADRAS.**  
**DATED: 20.06.2018.**

*R. J. M. 20/06/18*  
**REGISTRAR GENERAL**

**To**

1. Thiru.P.Balasubramaniam, Chairman, Permanent Lok Adalat, Namakkal.
2. The Chairman, Permanent Lok Adalat, Namakkal.
3. The Principal District Judge, Namakkal.
4. The Chief Judicial Magistrate, Namakkal.
5. The Senior Accounts Officer (GAD-IV), Office of the Principal Accountant General (A & E), Chennai-18.
6. The Treasury Officer, District Treasury, Namakkal.

**Copy to :**

1. The Chief Secretary to Government, Secretariat, Chennai-9.
2. The Secretary to Government, Home / Public / Labour and Employment / Revenue / Law/ Commercial Taxes Department, Secretariat, Chennai-9.
3. The Secretary to His Excellency The Governor, Raj Bhavan, Chennai-22.
4. The Secretary to the Hon'ble Chief Minister, Secretariat, Chennai-9.

5. The Registrar (IT-cum-Statistics), High Court, Madras.
6. The Registrar (Judicial), High Court, Madras.
7. The Registrar (Vigilance), High Court, Madras. (12 copies)
8. The Registrar (Management), High Court, Madras.
9. The Registrar (Special Cell), High Court, Madras.
10. The Registrar-cum-Private Secretary to the Hon'ble The Chief Justice, High Court, Madras.
11. The Registrar (District Judiciary), High Court, Madras.
12. The Additional Registrar-I (Vigilance), High Court, Madras.
13. The Registrar (Administration), High Court, Madras.
14. The Registrar -cum-Special Officer (Liaisoning), High Court, Madras.
15. The Registrar (Recruitment), High Court, Madras.
16. The Official Assignee, High Court, Madras.
17. The Additional Registrar General, Madurai Bench of Madras High Court, Madurai.
18. The Additional Registrar-II (Vigilance), Madurai Bench of Madras High Court, Madurai.
19. The Registrar (Judicial), Madurai Bench of Madras High Court, Madurai.
20. The Registrar (Administration), Madurai Bench of Madras High Court, Madurai.
21. The Additional Registrar (IT & Statistics), Madurai Bench of Madras High Court, Madurai.
22. The Director, Tamil Nadu State Judicial Academy, No.30 (95), P.S.K.R.Salai (Greenways Road), R.A.Puram, Chennai-28.
23. The Deputy Director, Tamil Nadu State Judicial Academy, Regional Centres, Coimbatore / Madurai.
24. The Member Secretary, Tamil Nadu State Legal Services Authority, Chennai.
25. The Secretary, High Court Legal Services Committee, Chennai.
26. The Secretary, Tamil Nadu Judicial Officers Association, Chennai.
27. The Chief Accounts Officer, High Court, Madras.
28. The Assistant Registrar, Admn.I / Admn.II / Admn.IV / Per.Admn. / A.S. / Rules / Computer / Pondicherry, High Court, Madras.
29. The Court Managers I / II, High Court, Madras.
30. The Section Officer, 'C' / Computer / 'C1' / 'D' / 'F' / 'G' / Budget / 'B5' / Library / Stationery / Legal Cell / Computer (Server Room), High Court, Madras.
31. The Section Officer, "B" Section, Madurai Bench of Madras High Court, Madurai.
32. The Technical Director, NIC, High Court, Madras.
33. The Record Keeper, A.D. Records, High Court, Madras.

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R.O.C.Nos.8/2018-Con.B2  
& 24495-A/2018-B2



**OFFICIAL MEMORANDUM**

Sub: Courts and Judges – Thiru.P.Balasubramaniam, District Judge, functioning as Chairman, Permanent Lok Adalat, Namakkal - transferred and posted as Judge, Family Court, Namakkal in the newly sanctioned Court - Notification issued - Joining instructions – Issued.

Ref: High Court's Notification No. 101 / 2018 dated : 20.06.2018.

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Thiru.P.Balasubramaniam, District Judge, functioning as Chairman, Permanent Lok Adalat, Namakkal, who has been transferred and posted as Judge, Family Court, Namakkal in the newly sanctioned Court, vide High Court's Notification cited above, is required to handover charge of his post to the Session Judge, Magalir Neethi Mandram (Fast Track Mahila Court), Namakkal, on 22.06.2018 A.N. and assume charge of his new post on 23.06.2018 F.N. (Saturday), without fail.

As the inauguration of the Family Court, Namakkal is to be held on 23.06.2018 F.N., Thiru.P.Balasubramaniam, is required to report to the Principal District Judge, Namakkal; on 22.06.2018 A.N., without fail, in connection with inauguration of the said newly sanctioned Court.

The Sessions Judge, Magalir Neethi Mandram (Fast Track Mahila Court), Namakkal, is required to hold full additional charge of the post of Chairman, Permanent Lok Adalat, Namakkal, until further orders.

**HIGH COURT, MADRAS.**  
**DATED: 20 .06.2018.**

*R. J. M.*  
20/06/18  
**REGISTRAR GENERAL**

**To**

1. Thiru.P.Balasubramaniam, Chairman, Permanent Lok Adalat, Namakkal.
2. The Chairman, Permanent Lok Adalat, Namakkal.
3. The Sessions Judge, Magalir Neethi Mandram (Fast Track Mahila Court, Namakkal).
4. The Principal District Judge, Namakkal.
5. The Chief Judicial Magistrate, Namakkal.
6. The Senior Accounts Officer (GAD-IV), Office of the Principal Accountant General (A & E), Chennai-18.
7. The Treasury Officer, District Treasury, Namakkal.

**Copy to**

The Record Keeper, A.D. Records, High Court, Madras.